

**REPORT OF COMMISSION OF INQUIRY
ON RAILWAY ACCIDENT RELATING
TO TRIPUR EXPRESS ON 30-5-77**

रेल अकाउंट में राखे गयी (बी सिव कारखाने) : ई जांच आयोग अधिनियम, 1952 की धारा 3 की उपधारा (4) के अन्तर्गत पूर्वोक्त सीमा रेलवे के दिल्ली-बंगलौर उत्तर सेक्शन पर 30 मई, 1977 को उदलपुरी और रोहता बंगाल स्टेशनों के बीच हुई 13 अप ट्रेजपुर एक्सप्रेस की दुर्घटना से सम्बन्धित जांच आयोग के प्रतिवेदन (हिन्दी संस्करण) की एक प्रति तथा पटल पर रखता हूँ :

[Placed in Library: See No. LT-2334/78.]

**NOTIFICATION UNDER REPRESENTATION
OF THE PEOPLE ACT**

विधि, न्याय और कानूनी कार्य मंत्रालय में राखे गये (बी नरसिंह बाबू) : ई लोक प्रतिनिधित्व अधिनियम, 1950 की धारा 9 की उपधारा (2) के अन्तर्गत अधिसूचना संख्या सो० प्रा० 287 (ए) (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति तथा पटल पर रखता हूँ, जो दिनांक 29 अगस्त, 1978 के भारत के राजपत्र में प्रकाशित हुई तथा जिसके द्वारा संसदीय तथा विधान सभाई परिसरम आदेश, 1970 की अनुसूची 11 में कतिपय सुविधाओं की गई हैं ।

[Placed in Library. See No. LT-2335/78.]

**STATEMENT INDICATING ACTION
TAKEN BY GOVT. ON THE FINDINGS
OF ONE-MAN ENQUIRY COMMITTEE
ON ADVANCES/CREDIT FACILITIES TO
KOHINOOR MILLS LTD. BOMBAY AND
NOTIFICATION UNDER CUSTOMS ACT**

**THE MINISTER OF FINANCE IN
THE MINISTRY OF FINANCE (SHRI
SATISH AGRAWAL):** Sir, on behalf of Zulfikarullah, I beg to lay on the Table:—

(1) A statement (Hindi and English versions) indicating the action taken/proposed to be taken by Government on the findings of the one-man Enquiry Committee on Advances/credit facilities granted to Kohinoor Mills Company Limited, Bombay, by the Central Bank

†English version of the Report and Hindi and English versions of Memorandum of Action taken on the Report were laid on the Table on 22nd March, 1978.

of India. [Placed in Library. See No. LT-2336/78.]

(2) A copy of Notification No. G.S.R. 271(E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1978, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-2337/78.]

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, we have been repeatedly insisting and we have got a kind of assurance from the Chair that he will see whether the Report could be laid on the Table of the House. This T. N. Ghosh Committee deals with the scandal of Kapadia or the Kohinoor Mills, which have swallowed Rs. 28 crores.

MR. SPEAKER: What has that to do with the Report?

SHRI JYOTIRMOY BOSU: We want to have the one-man Committee Report laid on the Table of the House. We have been asking for it for the last six months. Instead of referring to the action proposed to be taken, will they lay the Report on the Table of the House? Why is he not laying it on the Table?

**STATEMENT re. WITHDRAWAL OF
ADVANCE FROM CONTINGENCY FUND
OF INDIA FOR FUNCTIONING OF UNITS
OF SWADESHI COTTON MILLS CO. LTD.
KANPUR.**

**THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRIMATI ABHA MAITI):** I beg to lay on the Table a statement (Hindi and English versions) regarding withdrawal of an advance from the Contingency Fund of India for uninterrupted functioning of the units of Swadeshi Cotton Mills Company Limited, Kanpur. [Placed in Library. See No. LT-2339/78.]